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Central Administrative Tribunal, Principal Bench

O.A.No.2271/2002

New Delhi, this the 2nd day of September, 2002

Hon'ble Mr.Justice V.S.Agarwal,Chairman
Hon'ble Mr.V.K.Majotra,Member(A)

Dr.Jogeshwar Mahanta,
Son of Shri Dubraj Mahanta,
Reader(Psychology),
National Institute of Criminology
and Forensic Science,
1, Institutional Area,
Sector-3,Rohini,
Delhi-85.

....Applicant

(By Advocate: Shri N.S. Dalal)

Versus

- 1.Union of India
through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi-1.
- 2.National Institute of Criminology
and Forensic Science,
1, Institutional Area,
Sector-3,Rohini,
Delhi-85
Through its Director.
- 3.Shri Kamal Kumar,
Director,
National Institute of Criminology
and Forensic Science,
1, Institutional Area,
Sector-3,Rohini,
Delhi-85
- 4.Dr.M.C.Johri,
Additional Director,
National Institute of Criminology
and Forensic Science,
1, Institutional Area,
Sector-3,Rohini,
Delhi-85.

....Respondents

Order(Oral)

By Justice V.S.Agarwal,Chairman

The sole grievance of the applicant is pertaining to the order passed whereby respondent no.4 (Dr.M.C.Johri) has been given the charge to lookafter the work of Professor in addition to his duties. Applicant claims that he has a prior right in this regard.



2. During the course of submissions, it has been pointed that applicant has submitted a representation dated 26.3.2002 in this regard and that no action has been taken.

3. When no rights of respondents are likely to be affected by this order, we do not propose to issue a show cause notice before disposing the present application. It is directed that respondent no.1 (Secretary, Ministry of Home Affairs) will look into the said representation and preferably take a decision within four months from the date of receipt of a copy of this order. By way of abundant caution, it is added that nothing said herein should be taken as an expression on the merits of the case.

V.K. Majotra

(V.K. Majotra)
Member(A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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